

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(IB) No. 80/Chd/Pb/2023

IN THE MATTER OF:

Verbio India Pvt. Ltd. ...Petitioner

Vs.

Farm2energy Pvt. Ltd ...Respondent

Under Section: 9, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Lalit Kakkar and Ms. Jagriti, Advocates

For the Respondent : Mr. Nishant Sehgal, Advocate

ORDER

It is stated by Ld. Counsel for the petitioner that rejoinder has been e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. It would be the last opportunity. Learned counsels for the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. Let the matter be listed on 10.06.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja